

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

~~NEW DELHI~~
NEW BOMBAY BENCH

St.
~~QA~~ No. 602/88
~~TA~~ No.

198

DATE OF DECISION 30.8.1988Shri R.N.Joharle

Petitioner

Shri G.K.Masand

Advocate for the Petitioner(s)

Versus

Union of India and two othersRespondent^sShri A.L.Kasturey

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.Srinivasan, Member (A)

The Hon'ble Mr. M.B.Mujumdar, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal?